

proclamation issued by him on the 18th October, 1995 in relation to the State of Uttar Pradesh Published in Notification No. G.S.R. 481(E) in Gazette of India dated the 17th October, 1996, under article 356(3) of the Constitution.

[Placed in Library See No. LT-610/96]

- (5) (i) A copy of the proclamation (Hindi and English versions) dated the 17th October, 1996 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 482(E) in Gazette of India dated the 17th October, 1996, under article 356(3) of the Constitution.

[Placed in Library See No. LT-611/96]

- (ii) A copy of the Order (Hindi and English versions) dated the 17th October, 1996, made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 483(E) in Gazette of India dated the 17th October, 1996.

[Placed in Library See No. LT-612/96]

- (6) A copy each of the Reports (Hindi and English versions) of the Governor of Uttar Pradesh dated 15th and 16th October, 1996 to the President.

[Placed in Library See No. LT-613/96]

**Income Tax Amendment Ordinance, 1996  
Promulgated Under Article 123 (2) (a) of the  
Constitution etc.**

THE MINISTER OF PARLIAMENTARY AFFAIRS  
AND MINISTER OF TOURISM (SHRI SRIKANT JENA) :  
Sir, I beg to lay on the Table :

- (1) A copy of the Income-tax (Amendment) Ordinance, 1996 (No. 31 of 1996) (Hindi and English versions) promulgated by the President on the 14th November, 1996, under article 123 (2) (a) of the Constitution.

[Placed in Library See No. LT-614/96]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Tourism Development Corporation Limited and the Ministry of Civil Aviation and Tourism for the year 1996-97.

[Placed in Library See No. LT-615/96]

**Review on the working of and Annual Report of  
Rashtriya Ispat Nigam Limited, Visakhapatnam for  
1995-96, alongwith audited Accounts etc.**

THE MINISTER OF STEEL AND MINISTER OF  
MINES (SHRI BIRENDRA PRASAD BAISHYA) : Sir, I  
beg to lay on the Table :

- (1) A copy of the following papers (Hindi and

English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1995-96.  
(ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-616/96]

- (2) A copy each of the following papers (Hindi and English versions) :

- (i) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 1996-97.

[Placed in Library See No. LT-617/96]

- (ii) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 1996-97.

[Placed in Library See No. LT-618/96]

- (iii) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 1996-97.

[Placed in Library See No. LT-619/96]

- (iv) Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 1996-97.

[Placed in Library See No. LT-620/96]

- (v) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 1996-97.

[Placed in Library See No. LT-621/96]

- (vi) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel for the year 1996-97.

[Placed in Library See No. LT-622/96]

**Special Order of President authorising Governor of  
Goa for additional expenses during 1995-96, Under  
Tour Expenses etc.**

THE MINISTER OF PARLIAMENTARY AFFAIRS  
AND MINISTER OF TOURISM (SHRI SRIKANT JENA) :  
(a) Sir, I, on behalf of Shri Maqbool Dar, beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982 :

- (i) Special Order made by the President authorising Governor of Goa for additional expenses during 1995-96 under 'Tour Expenses' of Schedule II